

(2019) 09 CHH CK 0185

Chhattisgarh High Court

Case No: Writ Petition (S) No. 7917 Of 2019

Murlidhar Jaiswal

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Sept. 30, 2019

Acts Referred:

- Chhattisgarh Civil Services (Classification, Control And Appeal) Rules, 1966 - Rule 18

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Swajeet Singh Ubeja, Astha Shukla, P. Acharya

Final Decision: Disposed Of

Judgement

P. Sam Koshy, J

1. Challenge in the present writ petition is to the charge sheet dated 06.09.2018 initiated against the petitioner.

2. Challenge is on the ground that the respondent authorities have not complied with the requirement under Rule 18 of the Chhattisgarh Civil Services

(Classification, Control and Appeal) Rules, 1966 (in short, Rules, 1966) so far as joint enquiry part is concerned.

3. According to the petitioner, there is another officer namely Ashish Arora, an Inspector in the department who has also been subjected to face

similar departmental enquiry for the same charges and the enquiry is being proceeded together by the respondents. However, while holding joint

enquiry, the requirement, as is required under Rule 18 of Rules, 1966 has not been complied with.

4. Given the aforesaid limited grievance that the petitioner has, this court is of the opinion that the respondents No.3&4 would ensure that requirement under Rule 18 of Rules, 1966 is complied with and necessary steps in this regard would be taken by the respondents before proceeding further with the Departmental Enquiry.

5. The writ petition accordingly stands disposed of.